

(c) whether there is any proposal for the development and improvement of the Sundarban areas?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). Investigations on the Ganga Barrage are in progress.

(c) Yes.

डीजल तेल के प्रयोग के लिये आविष्कार
*१३२४ श्री बलवन्त सिंह सहता :
क्या वाणिज्य तथा उद्योग मंत्री यह बताने
की कृपा करेंगे कि :

(क) क्या यह सच है कि राजस्थान में उदयपुर के एक व्यक्ति ने एक ऐसे यंत्रस का आविष्कार किया है जिससे पेट्रोल से चलने वाली गाड़ियां, डीजल तेल से चल सकेंगी;

(ख) यदि हां, तो आविष्कार किस प्रकार का है तथा आविष्कर्ता का नाम क्या है;

(ग) क्या सरकार ने इस विषय में कोई जांच की है; और

(घ) यदि हां, तो क्या मालूम हुआ ?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). It is understood that one Thakur Mangal Singh of Udaipur has invented such an apparatus for which he has taken out a patent. A full description of the apparatus is given in the specification relating to patent No. 43047 dated the 1st May 1950 which has been printed and is on sale with the Manager of Publications, Civil Lines, Delhi.

(c) and (d). Government have examined the scheme but found that as it is, it is not a practical proposition.

ALL-INDIA HANDLOOM WEEK

*1325. **Shri Muniswamy:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that the Standing Committee of the All-India Handloom Board has recommended to the Government of India the observance of an All-India Handloom Week early in 1954;

(b) if so, whether Government have accepted the recommendation; and

(c) whether it is a fact that the All-India Handloom Board is considering a scheme to start a Central Co-operative Organisation to promote Inter-State marketing of Handloom fabrics?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) to (c). The answer is in the affirmative.

EVACUEE AGRICULTURAL LAND

*1326. **Shri Ram Dass:** (a) Will the Minister of Rehabilitation be pleased to state whether all the evacuee agricultural land both urban and rural has been allotted to displaced persons?

(b) If not, what are the reasons?

(c) How much rural and urban land is yet available for allotment?

The Minister of Rehabilitation (Shri A. P. Jain): (a) to (c). As a rule, evacuee agricultural lands, except where there were sitting tenants, were allotted to displaced persons under temporary lease or quasi-permanent allotment. Where displaced persons were not forthcoming, such lands were allotted to non-displaced persons. After the verification of the claims for the lands left in Pakistan, it has now become possible to adjust the allotments against the lands left in Pakistan. One of the conditions of temporary allotment was that the allottee should personally cultivate the land. It has now been found that many of these allottees are not cultivating the lands and have let them out to others. As a result of scrutiny, lands allotted to non-displaced persons and to displaced persons who have failed to cultivate the land, are now becoming available for allotment. In Punjab and PEPSU, the allottees did

not take possession of 57,000 standard acres of land, as they considered it to be not of good quality and that land is still lying unallotted. Definite information about other States is not available, but in Rajasthan and Hyderabad it is estimated that as a result of scrutiny about one lac acres of land would be available. Orders have been passed for the allotment of these lands to displaced persons having land claims.

INDO-NEPAL TRADE

*1327. **Th. Jugal Kishore Sinha:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether in September, 1952, any instructions were issued about the free movement of essential commodities between India and Nepal; and

(b) whether Government are aware that the restriction in the movement of essential commodities is still enforced in some parts of Bihar?

The Minister of Commerce (Shri Karmarkar): (a) Yes, Sir. Instructions were issued in September 1952 that restrictions on imports from and exports to Nepal should be relaxed to the maximum possible extent.

(b) Normally, there are no restrictions on movement of commodities between India and Nepal unless there are internal controls on movement of such commodities. Sometimes restrictions have been imposed by local officials on account of some misunderstanding. A complaint has been received recently about some restrictions having been imposed in Bihar and it is under investigation.

TEA GARDENS

*1328. **Shri K. P. Tripathi:** Will the Minister of Commerce and Industry be pleased to state how many of the tea gardens in Northern India received Government loans under Government guarantee in 1952-53?

The Minister of Commerce (Shri Karmarkar): One hundred and eleven tea gardens are reported to have been

given loans by private banks under the limited guarantee scheme announced by Government. No loans were granted direct by Government to the tea gardens.

IRRIGATION PROJECTS IN MYSORE

*1330. **Shri N. Rachiah:** Will the Minister of Planning be pleased to state:

(a) whether any amount has been sanctioned by the Planning Commission for irrigation projects of Bhadra and Nugu in Mysore State;

(b) if so, what is the amount; and

(c) on what conditions the sanction was given?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) to (c). The Central Government have offered a loan of Rs. 50 lakhs for Nugu Reservoir Project and Rs. 3 crores for the completion of the first stage of work regarding the Bhadra Project on the basis of an agreed programme to the Mysore Government. The loan would be for a period of 30 years and would be interest free for the first Five Years.

COMMUNITY PROJECTS IN RAJASTHAN

*1331. **Shri Bheekha Bhai:** Will the Minister of Planning be pleased to state:

(a) the total estimated expenditure for the current year on the Community Development Projects in Rajasthan; and

(b) the contribution to be made by (i) the Community Projects Administration and (ii) the State Government?

The Deputy Minister of Irrigation and Power (Shri Hathi): (a) and (b). Rs. 85.9 lakhs on the basis of budget estimates received from the State Government in respect of 7 Community Development Blocks allotted in 1952-53. The Centre's share of grants and loans is estimated at Rs. 30.0 and Rs. 41.5 lakhs respectively. The State's share of expenditure under other than loan items would be Rs. 14.4 lakhs.